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OFFICE OF THE CHIEF COMMISSIONER
Andaman and Nicobar Islands

NOTIFICATIONS

Port Blair, the 18th January, 1960/28th Pausa 1881

No. 10/60—In partial modification of his Notification No. AN/PATR/7/1 dated the 21st April, 1957 and in exercise of the powers conferred by Section 7 of Andaman and Nicobar Islands (Protection Aboriginal Tribes) Regulation, 1956 (Regulation No. 3 of 1956), the Chief Commissioner, Andaman and Nicobar Islands is pleased to order that all Government servants while proceeding on duty to a reserved area and the families of such government servants shall be exempted from taking out a pass or passes for entering a reserved area in the Andaman and Nicobar Islands.

“ Family means Govt. servant's wife, children,
Step children, Parents and Sisters and minor brothers
if residing with and wholly dependent on him.